

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. 2**

Service Tax Appeal No. 52521 of 2016

(Arising out of order-in-Appeal No. 54/ST/RPRI/2013 dated 20.03.2013 passed by the Commissioner (Appeals-I) Central Excise, Raipur)

M/S BALAJI DISTRIBUTORS,

Appellant

BU-Complex
Dalal Seoni, Raipur (CG)

Vs.

**COMMISSIONER OF CENTRAL EXCISE
TIKRAPARA, DHAMTARI ROAD, RAIPUR (C.G.)**

Respondent

Appearance

Present for the Appellant : None

Present for the Respondent: Shri Radhe Tallo, Authorised Representative

**CORAM: HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P V SUBBA RAO, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 21/12/2021

FINAL ORDER NO.52113/2021

Per: ANIL CHOUDHARY

The appellant has settled their dispute with the respondent-Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 15.01.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

**(Anil Choudhary)
Member(Judicial)**

**(P. Venkata Subba Rao)
Member (Technical)**